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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

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O.A. No.2062 of 1988

Date of Decision:: 5th January 1944

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Shri Keshav Prasad Gupta
S/o Shri Munna Lal Gupta
R/o 1839, Gulabi Bagh
Delhi Administration
DELHI

... Applicant

By Advocate : None present

Vs.

1. Union of India
Through the Secretary to the
Government of India,
Ministry of Home Affairs,
NEW DELHI
 2. Secretary to the
Government of India,
Ministry of Health &
Family Welfare,
NEW DELHI
 3. The Administrator,
Delhi Administration,
DELHI
 4. Secretary,
Medical & Public Health,
Delhi Administration,
DELHI
 5. The Director,
Prevention of Food Adulteration,
Delhi Administration,
DELHI
 6. The Medical Superintendent,
Lok Nayak Jai Prakash Narayan Hospital,
NEW DELHI
 7. The Medical Superintendent,
Guru Tegh Bahadur Hospital,
Shahadra,
DELHI
 8. The Commissioner of Industries,
Kashmere Gate,
DELHI
- ... Respondents

By Advocate : None present

O R D E R (ORAL)

Hon'ble Shri J. P. Sharma, Member (J)

The application is barred by limitation. The relief claimed by the applicant relates to the period

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earlier to the enforcement of Administrative Tribunal Act, 1985. The application has been filed on 19th October, 1988. When the case was taken up before the Bench on 28th October, 1988, the applicant had only pressed his relief for grant of annual increment shown at sl.3 of para-9 of the relief clause.

2. None is present to press this relief today on behalf of the applicant. The pleadings on this point are not clear. The application is therefore dismissed.



(B. K. Singh)
Member (A)



(J. P. Sharma)
Member (J)

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